

2. The Assam (Temporarily Settled Areas) Tenancy (Amendment) Act, 1974 (Assam Act XVIII of 1974)
3. The Bihar Land Reforms (Fixation of Ceiling Area and Acquisition of Surplus Land) (Amendment) Amending Act, 1974 (Bihar Act 13 of 1975)
4. The Bihar Land Reforms (Fixation of ceiling Area and Acquisition of Surplus Land) (Amendment) Act, 1976 (Bihar Act 22 of 1976)
5. The Bihar Land Reforms (Fixation of Ceiling Area and Acquisition of Surplus Land) (Amendment) Act, 1978 (Bihar Act VII of 1978)
6. The Land Acquisition (Bihar Amendment) Act, 1979 (Bihar Act 2 of 1980)
7. The Goa, Daman & Diu Agricultural Tenancy Act 1964 (Act of 1964)
8. Goa, Daman & Diu Agricultural Tenancy (Fifth Amendment) Act, 1976 (Act 7 of 1976)
9. The Haryana Ceiling on Land Holdings (Amendment) Act, 1977 (Haryana Act No. 14 of 1977)
10. The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Act, 1978 (Act No. 25 of 1978)
11. The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Act, 1979 (Act No. 11 of 1979)
12. The Uttar Pradesh Zamindari Abolition Laws (Amendment) Act, 1978 (U. P. Act No. 15 of 1978)
13. The West Bengal Restoration of Alienated Land (Amendment) Act, 1978 (West Bengal Act XXIV of 1979)
14. The West Bengal Restoration of Alienated Land (Amendment) Act,

1980 (West Bengal Act LVI of 1980)

World Bank Aided Social Forestry Project in Karnataka

*840. SHRI M.V. CHANDRA-SHEKHARA MURTHY :
SHRI B.V. DESAI :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether World Bank Team has assessed the possibility of the Rs. 60 crore social forestry project in Karnataka State and is studying an afforestation scheme to cover two lakh hectares during next five years;

(b) if so, whether the World Bank Team has already started the Survey; and

(c) if so, the main feature of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) The World Bank Team has assessed the possibility of a Rs. 55 crore social forestry project, which will include afforestation of approximately 150,000 hectares in Karnataka State over a period of five years.

(b) Yes, Sir.

(c) The main feature of the scheme is afforestation for production of fuelwood, small timber, poles, fruit, and fodder for meeting the requirements of the rural and semi-urban population of the State.

Regularisation of Unauthorised Colonies in Delhi

*841. SHRI J.S. PATIL :
SHRI ATAL BIHARI VAJ-PAYEE :

Will the Minister of WORKS AND HOUSING be pleased to state :